December, 2008, agreed without any amendment to the Limited Liability Partnership Bill, 2008, which was passed by Rajya Sabha at its sitting held on 24th October, 2008."

Sir, I lay a copy of the Bill on the Table.

# REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON INFORMATION TECHNOLOGY

SHRI PRAVEEN RASHTRAPAL (Gujarat): Sir, I lay on the Table a copy (in English and Hindi) of the Sixty-seventh Report of the Department-related Parliamentary Standing Committee on Information Technology (2008-2009) on "Television audience measurement in India" relating to the Ministry of Information and Technology.

#### STATEMENTS BY MINISTERS

Status of implementation recommendations contained in the Hundred and sixty-eight and hundred and eighty-eighth reports of Department-related Parliamentary

Standing Committee on Human Resource Development

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I make a statement regarding implementation of recommendations contained in the Hundred and Sixty-Eighth and Hundred and Eighty-Eighth reports of Department-related Parliamentary Standing Committee on Human Resource Development. [Placed in Library. See No. L.T. 9792/08 and 9793/08]

Status of implementation of recommendations contained in the twenty-fifth and thirty-fourth reports of Department-related Parliamentary Standing Committee on Social Justice and Empowerment

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): Sir, I make a statement regarding implementation of recommendations contained in the Twenty Fifth and Thirty Fourth reports of Department-related Parliamentary Standing Committee on Social Justice and Empowerment. [Placed in Library. See No. L.T. 10234/08 and 10006/08]

# MOTION FOR ELECTION

## The Court of the Aligarh Muslim University

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I move the following motion:-

"That in pursuance of item (xxiv) of clause (1) read with clause 2 of Statute 14 of the Statutes of the Aligarh Muslim University made under the Aligarh Muslim University (Amendment) Act, 1981, this House do proceed to elect in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Court of the Aligarh Muslim University

against the vacancy caused due to the retirement of Shri Mukhtar Abbas Naqvi from the membership of Rajya Sabha on the 25th November, 2008."

The question was put and the motion was adopted.

#### **GOVERNMENT BILLS**

## The Standards of Weights and Measures (Enforcement) Amendment Bill, 2005

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): Sir, I move for leave to withdraw the Standards of Weights and Measures (Enforcement) Amendment Bill, 2005.

The Bill was, by leave, withdrawn.

DR. AKHILESH PRASAD SINGH: Sir, I withdraw the Bill.

### The Standards of Weight and Measures (Amendment) Bill, 2005

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): Sir, I move for leave to withdraw the Standards of Weights and Measures (Amendment) Bill, 2005.

The Bill was, by leave, withdrawn.

DR. AKHILESH PRASAD SINGH: Sir, I withdraw the Bill.

## The Right of Children to Free and Compulsory Education Bill, 2008

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): Sir, I beg to move for leave to introduce a Bill to provide for free and compulsory education to all children of the age of six to fourteen years.

The question was put and the motion was adopted.

SHRI MD. ALI ASHRAF FATMI: Sir, I introduce the Bill.

## The Telecom Regulatory Authority of India (Amendment) Bill, 2008

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI A. RAJA): Sir, I beg to move for leave to introduce a Bill further to amend the Telecom Regulatory Authority of India Act, 1997.

The question was put and the motion was adopted.

SHRI A. RAJA: Sir, I introduce the Bill.